

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.(IB)494(MB)/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 23.07.2018

NAME OF THE PARTIES: Aaryan Enterprises

Vs

Lavasa Corporation Ltd

Section 8 of the Insolvency and Bankruptcy Code, 2016.

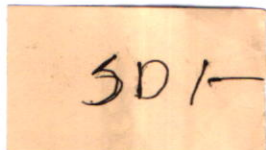
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**ORDER**

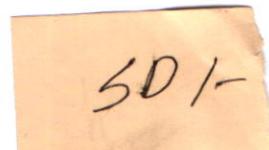
3. **C.P. (IB) 494(MB)/2018**

For the Petitioner Counsel having candidly stated that date of hearing has not been intimated to the Corporate Debtor, the Petitioner is hereby directed to serve notice of next date of hearing to the Corporate Debtor within one week hereof.

List this matter for hearing on 29.8.2018.



**RAVIKUMAR DURAISAMY**  
Member (Technical)



**B.S.V. PRAKASH KUMAR**  
Member (Judicial)